

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)**

**CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 17 .11.2023 AT After Court-1 hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	Company Petition No. 58/241/HDB/2022
<b>NAME OF THE COMPANY</b>	Chekuri Sridhar & Ors in Kinnera Cold Storage Pvt Ltd
<b>NAME OF THE PETITIONER(S)</b>	Chekuri Shekar
<b>NAME OF THE RESPONDENT(S)</b>	Chekuri Sridhar & Ors in Kinnera Cold Storage Pvt Ltd
<b>UNDER SECTION</b>	241

**ORDER**

**Present:** Ld. Counsel Mr. Sridhar for the Petitioner.

Counters of Respondents No. 3 to 8 not filed despite availing sufficient time. Matter is adjourned on the condition that if counters are not filed within a week from today, opportunity stands forfeited. Interim order 23.12.2022 stands extended till further orders. **Matter is adjourned to 09.01.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**